

SUPREME COURT OF INDIA

Surendra Pandey

Vs.

State of Bihar

(G. B. Pattanaik and U. C. Banerjee JJ.)

10.03.2000

ORDER

The Text below is only a summarized version of the order pronounced

Held that sanction under section 197 CrPC should be obtained before taking cognizance of the offence complained considering the fact that the accused entered the premises by an order passed by the CJM, Buxar and the act was connected with the discharge of official duty.